

**SCHEDULE
FORM C**

PROOF OF CLAIM BY FINANCIAL CREDITORS

Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

22.12.2017

To
The Interim Resolution Professional / Resolution Professional,
[Mrs. A. Sathyadevi,
Regn No. IBI/PA-002/IP-N00071/2017-18/10205,
No.23, Lake Area,
3rd Cross Street, Rear Entrance,
Opp. To Corporation Zonal Office,
Nungambakkam, Chennai-600 034.]

From

INDIAN OVERSEAS BANK,
763, Anna Salai, Chennai-600 002.

Having its branch at

C-6, Block-10, Pari Salai,
Mogappair East,
Chennai-600 037.

Subject: Submission of proof of claim.

Madam/Sir,

Indian Overseas Bank hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **M/s Inland Facilities Management Private Ltd.** The details for the same are set out below:

PARTICULARS	
1. NAME OF FINANCIAL CREDITOR	INDIAN OVERSEAS BANK
2. IDENTIFICATION NUMBER OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	--
3. ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Indian Overseas Bank, MOGAPPAPAIR BRANCH, C-6, Block-10, Pari Salai, Mogappair East, Chennai-600037 Telephone Nos. 044-2656 7686 / 044-2656 7557. e-mail id: job1695@job.in / narayany@jobnet.co.in
4. TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 11,90,53,756/=
5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ol style="list-style-type: none"> 1. Demand Promissory Note dt.13.6.2015 2. Demand Promissory Note dt.23.10.2013. 3. Revival Letter dt.24.1.2017. 4. Hypothecation of Book Debts dt.23.10.2013. 5. Letter of Hypothecation dt.23.10.2013. 6. Demand Promissory Note dt.13.6.2015. 7. Letter of Undertaking – Repayment in instalment dt.13.6.2015. 8. Term Loan agreement dt.13.6.2015. 9. Consent-cum-Authorisation Letter dt.13.6.2015. 10. Supplemental Deed of Hypothecation/Pledge Dt.13.6.2015. 11. Consent-cum-Authorisation Letter dt.13.6.2015. 12. Letter of Hypothecation dt.13.6.2015. 13. Consent-cum-Authorisation Letter dt.13.6.2015.



6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Cash Credit (Working Capital) and Term Loan sanctioned.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	---
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THESE SECURITY, AND THE DATE IT WAS GIVEN	Hypothecation of Stocks and Goods
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	076102000005414
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR:	Letter from M/s Inland Facility Management P Ltd dt.6.9.17.

Signature of financial creditor or person authorised to act on his behalf

Name in BLOCK LETTERS **V NARAYAN**

Position with or in relation to creditor **ASSISTANT GENERAL MANAGER.**

Address of person signing **INDIAN OVERSEAS BANK, Mogappair Branch, C-6, Block-10, Pari Salai, Mogappair East, Chennai-600 037.**

Residential Address: **"Mani Narayana", F-1, First Floor, 3/2 (New No.7), Alamelumangapuram, Mylapore, Chennai-600 004.**

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, **V. NARAYAN**, Assistant General Manager, **INDIAN OVERSEAS BANK** currently residing at : "Mani Narayana", F-1, First Floor, 3/2 (New No.7), Alamelumangapuram, Mylapore, Chennai-600 004.J, do solemnly affirm and state as follows:-

M/s INLAND FACILITIES MANAGEMENT PVT LTD the corporate debtor was, at the insolvency commencement date, being the 5th day of December 2017, justly and truly indebted to me in the sum of Rs. 11,90,30,754/=

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

1. Demand Promissory Note dt.13.6.2015
2. Demand Promissory Note dt.23.10.2013.
3. Revival Letter dt.24.1.2017.
4. Hypothecation of Book Debts dt.23.10.2013.
5. Letter of Hypothecation dt.23.10.2013.
6. Demand Promissory Note dt.13.6.2015.
7. Letter of Undertaking – Repayment in instalment dt.13.6.2015.
8. Term Loan agreement dt.13.6.2015.
9. Consent-cum-Authorisation Letter dt.13.6.2015.
10. Supplemental Deed of Hypothecation/Pledge Dt.13.6.2015.
11. Consent-cum-Authorisation Letter dt.13.6.2015.
12. Letter of Hypothecation dt.13.6.2015.
13. Consent-cum-Authorisation Letter dt.13.6.2015.

14. The said documents are true, valid and genuine to the best of my knowledge, information and belief.

15. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:



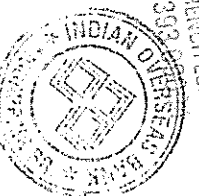
NOTARIAL BENEFIT OR MUTUAL TRANSACTIONS
IN **INDIAN OVERSEAS BANK**

62/11, Madhavur,
 22nd day of December, 2017.
 Mogappair West, Chennai-600 037
 (Near : MILBIRTS & Back to : FRENCH LANE)
 Ph.: 93821 31525 & 893393

For **INDIAN OVERSEAS BANK**

MOGAPPAIR BRANCH

Asst. General Manager
 Deponent's signature



22/12/2017

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph ___ to ___ of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Chennai on this 22 day of Dec 2017



For INDIAN OVERSEAS BANK
MOGAPPAIR BRANCH
Dependent Signature
Asst. General Manager

There was an inadvertent error in publication OPERATIONAL CREDITOR which stands corrected in the form.



22/12/2017

R. SANTHANNA KRISHNAN
ADVOCATE & NOTARY
HIG - 68A, 4th Main Road, Nollambur,
Mogappair West, Chennai - 37.
(Near : NILGRIS & Back to : FRENCH LOAF)
Ph. : 93821 31525 & 89393 09094